

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.28533/2023

(Arising out of impugned final judgment and order dated 29-11-2023 in WP(C) No. 15337/2023 passed by the High Court of Delhi at New Delhi)

PPK NEWSCLICK STUDIO PVT. LTD.

Petitioner(s)

VERSUS

PRINCIPAL CHIEF COMMISSIONER OF INCOME-TAX
(CENTRAL) DELHI-1, & ANR.

Respondent(s)

(IA No. 268616/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 268615/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 12-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Kumar Dushyant Singh, AOR
Mr. Devadatt Kamat, Sr. Adv.
Mr. Rohit Sharma, Adv.
Mr. Rajesh Inamdar, Adv.
Mr. Jatin Lalwani, Adv.
Mr. Nikhil Purohit, Adv.
Mr. Harsh Pandey, Adv.
Mr. Anubhav Kumar, Adv.
Mr. Rishab Parikh, Adv.

For Respondent(s) Mr. N Venkatraman, A.S.G.
Mr. Raj Bahadur Yadav, AOR
Ms. Monica Benjmin, Adv.
Ms. Sansriti Pathak, Adv.
Mr. Pushpender Singh Nanda, Adv.
Mr. Shashank Bajpai, Adv.
Mr. Siddharth Sinha, Adv.
Mr. Amit Kumar, Adv.
Mr. Pratyush Srivastav, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned senior counsel Shri Kapil Sibal submitted that he has instructions to withdraw this special leave petition with liberty to avail the remedies before the Income Tax Appellate Tribunal.

His submission is placed on record.

The special leave petition is dismissed as withdrawn with the aforesaid liberty.

It is needless to observe that if the petitioner herein seeks an early consideration of the interim relief to the tribunal, the same shall be considered as expeditiously as possible.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(NIDHI WASON)
COURT MASTER (NSH)